

Central Administrative Tribunal  
Principal Bench

C.P. No. 406 of 2001  
in  
O.A. No. 813 of 2000

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New Delhi, dated this the 20<sup>th</sup> November 2021

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Rajendra Chugh,  
S/o Shri Kundan Lalji,  
R/o Block 66,  
Flat No. 3/B, Kali Bari Marg,  
New Delhi-110001.

.. Petitioner

(By Advocate: Shri S.Y. Khan)

Versus

1. Shri Anil Baijal,  
Chief Executive Officer,  
Prasar Bharati,  
Akashvani Bhawan,  
New Delhi.
2. Shri Harish Awasthi,  
Director General/News Service,  
All India Radio,  
Akashvani Bhawan,  
New Delhi-110001.

.. Respondents

(By Advocate: Shri A.K. Bhardwaj)

ORDER

S.R. ADIGE, VC (A)

Heard both sides on C.P. No. 406/2001  
alleging contumacious disobedience of the Tribunal's  
order dated 26.3.2001 in O.A. No.813/2001 as well as  
on M.A. No. 1815/2001.

2. It is not denied that applicants have  
been granted the monetary benefits of the post of NRT  
Grade II under the ACP Scheme, vide respondents'  
order dated 11.6.2001 (Annexure CR-B).

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3. Meanwhile we are informed by respondents' counsel that it has not been possible to make regular promotions to the posts of NRT Grade II because of non-finalisation of Recruitment Rules for the said post, because of the corporatisation of Prasar Bharati. This difficulty which respondents are facing in implementing the Tribunal's order dated 26.3.2001 cannot be termed wilful defiance of its order, so as to warrant initiation of contempt proceedings against them.

4. C.P., therefore, dismissed. Notices discharged.

*A. Vedavalli*  
20/11/2001  
(Dr. A. Vedavalli)  
Member (J)

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

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